

DIVISION BENCH
COURT - II

P-119

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/32(KB)2023
IA(I.B.C)/712(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH APRIL 2024

| | |
|------------------|---|
| IN THE MATTER OF | PUNJAB NATIONAL BANK VS NUTAN PANDEY |
| UNDER SECTION | SECTION 95(1) |

Appearance (via video conferencing/physically)

Mr. Rahul Auddy, Adv.] For the PNB

Mr. Aditya Goptu, Adv.]

Mr. Rajesh Lihala, RP] RP-in-person

ORDER

1. Ld. Counsel for the parties present.
2. Resolution Professional appearing in person virtually submits that copy of the report has been furnished to the Personal Guarantor.
3. None turns up on behalf of the Personal Guarantor, no objection has been raised so far. Therefore objection if any, be raised within seven days.
4. The matter stand adjourned to **10.06.2024**.
5. On the next date of hearing if nobody turns up an appropriate order towards admission would be passed.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**